

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 610  
IB-204/ND/2021**

**IN THE MATTER OF:  
Union Bank Of India**

**...PETITIONER**

**Vs.**

**M/s. Supertech Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 10.11.2022  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial Creditor :**

**For the Resolution Professional : Adv. Somdutta Bhattacharyya**

**For the Respondent/Corporate Debtor :**

**ORDER**

This matter was initially called as the Counsels are not readily available. At their request, matter was passed over. The matter passed over could not be taken up for hearing. Therefore, the matter is now posted to **01.12.2022** alongwith IA/4657/2022.

  
- Sel -

**(Rahul Bhatnagar)  
Member (T)**

  
- Scl -

**(P.S.N Prasad)  
Member (J)**